

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1363/2021

This the 10th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Ghulam Hussain Rather, Age 58 years, S/o Ghulam Rasool Rather, R/o Changaballa, Tehsil Gandoh District Doda.

.....Applicant
(Advocate:- Mr. Bhat Fayaz Ahmad)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt. Health and Medical Education Department, Civil Secretariat, Jammu-180001.
2. The Director General, Family Welfare MCH & Immunization, J&K, Jammu/Srinagar-190001.
3. Chief Medical Officer, Doda-182202.

.....Respondents.

(Advocate: Mr.Rajesh Thapa, DAG)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a limited time frame.

2. We have heard Mr. Bhat Fayaz Ahmad, learned counsel for the applicant and Mr.Rajesh Thapa, learned Dy. A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order. While considering the matter in hand, the respondents should also go into the question whether the present controversy is barred by limitation or not.



4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/kdr/